

water for this project, taking into account the water allocation made by the Krishna Water Disputes Tribunal. The State Government have been requested to depute their officers for discussions in the Central Water Commission to expedite the clearance of the project.

Allocation of Diesel and Kerosene Oil for Gujarat

974. SHRI AMARSINGH V. RATHAWA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what are the details of allocation of Diesel and Kerosene Oil for Gujarat State for the last six months and the quantum to be made during the next three months;

(b) whether Government have considered to increase the import of Diesel and Kerosene Oil to meet the rising demand and shortage of these commodities; and

(c) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) The following are the details of allocations of High Speed Diesel (HSD) oil and Kerosene for Gujarat State for the last six months:—

Figures in Metric Tonnes

Month	Allocations of High Speed Diesel Oil	Allocations of kerosene
December, 1979	58,309	35,398
January, 1980	52,628	33,854
February, 1980	57,150	28,708
March, 1980	59,000	35,091
April, 1980	61,900	32,820
May, 1980	61,900	32,900

The allocations of High Speed Diesel and Kerosene for Gujarat State for

June, 1980 are 61119 and 29776 tonnes respectively. The allocations for the coming months will be decided after taking into account the overall availability and movement capacity for these two products.

(b) The total indigenous production of diesel and kerosene being lower than the demand, the imports of these two products are being made regularly. These imports have been maximised in the last few months in order to ensure their adequate availability at the coastal locations. Availability of the products at the upcountry locations, however, is dependent upon the transportation capacity.

(c) The total imports of High Speed Diesel and Kerosene during January—May, 1980 were about 1.6 million tonnes and 0.74 million tonnes respectively.

Water logging in Coal Mines of Bihar

975. KUMARI KAMLA KUMARI: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether the working of coal mines of Bihar was totally stopped due to water logging in the mines during last three months;

(b) if so the total estimated loss of production during that period;

(c) whether any casualty was reported; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) to (d). Does not arise.

Setting up of Coal Gasification Plants

976. SHRI NIREN GHOSH: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) is there any plan to set up coal gasification plants;

(b) if so, where; and

(c) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). Feasibility studies are at present being carried out for setting up of coal gasification plants in some important metropolitan areas.

Price increase of Bulk Drugs and Formulations

977. SHRI PIUS TIRKEY: Will the Minister of PETROLEUM & CHEMICALS be pleased to state:

(a) whether it is a fact that drug industry has urged Government for immediate interim price increase of bulk drugs and formulations; and

(b) if so, steps taken by Government in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) Yes, Sir. Drug manufacturers have individually as through their Associations, voiced their demand for increase in the prices of bulk drugs and formulations consequent upon escalations in the cost of inputs, particularly after the increase in the prices of petroleum products from August 1979.

(b) Any price revision where deserved can be possible only after the procedure and principles based on which such price revision can be granted are finalised, which will take some more time. Cost studies by the Bureau of Industrial Costs and Prices are in progress.

Hathi Committee's Recommendations on Multi-National Drug Companies

978. SHRIMATI GEETA MUKHERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government desires to break the stanglehold of big Mul-

tinational companies in the field of Drugs in the country as is indicated by the recent decision of liberalised allocation for the small units; and

(b) the reason why the Hathi Committee recommendations for structural remedies are being kept in the cold storage?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):

(a) While it is true that the distribution policy for canalised drug items for the year 1980-81 provides for liberal allocations to the small scale sector, in the case of organised sector units (referred to as DGTU units) including multi-national companies, the allocations will be made on the basis of best of releases obtained during the three-year period ending March 1977 or on the basis of licensed capacities if indicated formulation-wise, whichever is advantageous to the unit. The basis of allocation is uniform for all DGTU units.

(b) Government have already announced decisions on the recommendations of the Hathi Committee, based on which a statement was laid on the Table of the House on 29-3-78.

Companies charged with Monopolistic and Restrictive Trade Practices

979. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) how many companies belonging to the houses of Tata, Birla and Singhanian have been charged with Monopolistic and Restrictive Trade Practices during the last three years;

(b) nature of these violations in each case; and

(c) action taken on each charge?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) to (c). In so far as enquiries in respect